

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 4
(IB)-637(PB)/2019

IN THE MATTER OF:

Gyan Chand Yadav & Ors. Applicant/petitioner
Vs.
AMB Infrabuild Pvt. Ltd. & anr. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code,2016

Order delivered on 14.03.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. H.C SURI
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):- Mr. Suraj Kr. Singh, Adv.
For the Respondent(s):- -

ORDER

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent for 29.03.2019.

Process through all modes as well as dasti.

List the matter on 29.03.2019.



(M. M. KUMAR)
PRESIDENT



(H.C SURI)
MEMBER (TECHNICAL)